

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/001590/2018

Dated Wednesday, the 5th day of December, 2018

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

D.Lazar,
S/o.J.Doss,
No.12, Seventh Street,
New Boopathi Nagar,
Chetpet, Chennai 600 031.

...Applicant

By Advocate M/s S.Shinu

Vs.

1.Union of India,
Rep., by General Manager,
Southern Railway, Park Town,
Chennai 600 003.

2.The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Park Town, Chennai 600 003.

3.The Divisional Finance Manager,
O/o. The Divisional Railway Manager,
Southern Railway, Park Town,
Chennai 600 003.

...Respondents

By Advocate Mr.P.Srinivasan

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the entire records relating to the service of the applicant with the PPO No.0602248559 and service certificate from the respondents and direct them to revise the pension of the applicant taking into account the total period of service spent on Temporary capacity followed by regularization and eventually appointed substantially as a permanent employee in the Southern Railway and 50% of the period of service spent on Casual Labour as qualifying service of the applicant for the purpose of Pension and other attendant benefits and pass such further or other orders as this Hon'ble Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice.”

2. It is submitted by the learned counsel for the applicant that the applicant made Annexure A-4 representation dated 11.03.2017 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.
3. Mr.P.Srinivasan, Senior Standing Counsel for Railways takes notice on behalf of the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the representation of the

applicant dated 11.03.2017 is directed to be considered by the competent authority in accordance with the relevant rules. A reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

05.12.2018

M.T.